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Title: Secretary-General reported the message from Rajya Sabha that Rajya Sabha passed the Carriage by Air (Amendment) Bill, 2015 with amendments and 'The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2016 with amendments.

SECRETARY GENERAL: Madam Speaker, I have to report the following messages received from the Secretary General of Rajya Sabha:-

(i) "I am directed to inform the Lok Sabha that the Carriage by Air (Amendment) Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 2<sup>nd</sup> December, 2015, has been passed by the Rajya Sabha at its sitting held on the 2<sup>nd</sup> March, 2016, with the following amendments:-

**ENACTING FORMULA**

1. That at page 1, line 1, forthe word "Sixty-Sixth", the word "Sixty-seventh" be **substituted**.

**CLAUSE 1**

2. That at page 1, line 2, forthe figure, "2015", the figure "2016" be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

(ii) "I am directed to inform the Lok Sabha that the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015 which was passed by the Lok Sabha at its sitting held on the 7<sup>th</sup> December, 2015, has been passed by the Rajya Sabha at its sitting held on the 2<sup>nd</sup> March, 2016, with the following amendments:-

**ENACTING FORMULA**

1. That age page 1, line 1, forthe word "Sixty-sixth", the word "Sixty-seventh" be **substituted**.

**CLAUSE 1**

2. That at page 1, line 5, forthe figure, "2015", the figure "2016" be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

2. Sir, I also lay on the Table the Carriage by Air (Amendment) Bill, 2016 and the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2016 as returned by Rajya Sabha with amendments on the 3<sup>rd</sup> March, 2016.

**12.04 hours**

